



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 1797 of 2017

Dilip Kumar Sinha, son of Late Adhir Krishna Sinha, aged about 61 years, worked as Chief Table Tennis Coach, posted at SAI STC Patna (Temporary) under SAI, NSEE, Kolkata residing at 67, Dr. S.C. Banerjee Road, Waves Apartment Block I 3B, P.O. & P.S. Beliaghata, Kolkata 700010.

.... Applicant

Versus

1. Union of India, service through the Secretary, Govt. of India, Ministry of Youth Affairs and Sports, Shastri Bhavan, New Delhi 110001.

2. The Director General, Sports Authority of India, Jawaharlal Nehru Stadium, Lodhi Road Complex, ^{NO. 10} East Gate, New Delhi 110003.

3. The Director, Sports Authority of India, Netaji Subhas ~~Shastri~~ Eastern Centre, Salt Lake City, Sector II, Kolkata 700098.

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4. The Director Incharge,
Sports Authority of India, Netaji Subhas
Eastern Centre, Salt Lake City,
Sector III, Kolkata 700 098.

.... Respondents

Abu

No. O.A. 350/01797/2017

Date of order: 16.4.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents : Mr. D.N. Ray, Counsel
 Mr. B. Nandy, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. T.K. Biswas, Ld. Counsel for the applicant and Mr. D.N. Ray along with Mr. B. Nandy, Ld. Counsel for the official respondents.

2. On being questioned as to what departmental remedy the applicant has availed after 30.12.2016, Mr. Biswas fairly submitted that though some representations have been preferred but under RTI Act and, therefore, he wanted to assail the result.

3. We have no authority to enter into the arena of RTI. Therefore, the applicant has not availed of any departmental remedy by way of filing an appeal/representation after the order was issued on 30.12.2016.

4. Therefore, Mr. Biswas, prayed that liberty may be granted to the applicant to make a comprehensive representation ventilating his grievance addressed to respondent No. 4 within a period of 2 weeks from today and we make it clear that in case any such representation is preferred within a period of two weeks from today, then the respondent authority will consider the same as per the rules and regulations in force and pass a well reasoned order within a period of six weeks from the date of receipt of the representation. We make it clear that while considering the representation/appeal of the applicant the respondents will take into consideration the rules and regulations in force. After such consideration, if the applicant's grievance is found to be genuine, then expeditious steps may be taken for extending the benefits to the applicant within a further period of four weeks from the date of such consideration.

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5. With the aforesaid observation and direction, this O.A. stands disposed of.
6. The applicant is granted liberty to annex a copy of this order along with the representation.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Patnaik)
Judicial Member

SP

